

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH COURT NO.IV

Service Tax Appeal No. 51680 of 2019

[Arising out of Order-in-Appeal No. 43/CKJ/ST/UDR/2018 dated February 23, 2018, passed by the Commissioner (Appeals), Central Excise, CGST, Udaipur]

DWARKA DAS DOSI.

... APPELLANT

Angela 1102, Arihant Adita Township,
Pal Gangana Road,
Jodhpur (Rajasthan)

VERSUS

**COMMISSIONER OF CENTRAL GOODS,
& SERVICE TAX, CENTRAL EXCISE
AND CUSTOMS, UDAIPUR**

... RESPONDENT

APPEARANCE:

Shri Pradeep Jain, CA for the Appellant

Ms. Tammna Alam, Authorised Representative for the Department

CORAM:

HON'BLE MRS RACHNA GUPTA, MEMBER (JUDICIAL)

**DATE OF HEARING: March 22, 2021
DATE OF DECISION: March 22, 2021**

FINAL ORDER No. 51155 /2021

PER RACHNA GUPTA

Learned Counsel has brought to the notice a letter of request as has been made on 19.03.2021. It is mentioned that since they have already got the discharge certificate/ form SVLDRS 4 issued to the appellant under the Section 127 of Finance Act, 2019 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, they wish to withdraw the impugned appeal.

2. I have seen form No.1/ No. 4 as have been enclosed with the said request. Keeping in view the request, impugned appeal stands dismissed as withdrawn.

**(RACHNA GUPTA)
MEMBER (JUDICIAL)**